

(1990) 11 RAJ CK 0001

In the Rajasthan High Court

Case No : Civil Writ Petition No. 1902 of 1986

S.K. Cafe Proprietor Surendera Kumar

APPELLANT

Vs

State of Rajasthan

RESPONDENT

Date of Decision : 22-11-1990

Acts Referred:

Citation : (1990) WLN 241

Hon'ble Judges : R.S. Verma, J

Bench : Single Bench

Judgement

R.S. Verma, J.—Mr. K.C. Samdaria submits that this case is squarely covered by a ruling of this court viz. judgment of this court rendered in Ghoomar Cafe v. The State of Raj. And Ors. (1986) 3 J.S. 109 and this case may be disposed of accordingly. The learned Counsel for the respondents submits that the writ petition is extremely vague and, therefore, no direction need be given in this case. If I have gone through the averments made in the writ petition and I find that they are extremely vague and generalised, however in my opinion the instrumentalities of the state cannot discriminate the case of one person from another when they are similarly circumstanced. In my opinion the instrumentalities of the state should keep in mind the various observations made in Ghoomar Cafe's case (Supra), while implementing the provisions of Cinematograph Act, (37 of 1952) and the rules made there under.

2. With these observations the writ petition is disposed of.